

[11 May, 2006]

RAJYA SABHA

the details of telephone complaints received particularly from Modi Colony during last six months together with the steps taken to attend them; and

if not, the action Government propose to take against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Sir, the telephones under Modi Nagar Telephone Exchange of Bharat Sanchar Nigam Limited (BSNL) do not remain out of order for months together. The average fault rate in this exchange area for the last six months had been 13.65 per 100 subscribers per month and the average duration of fault had been 18.52 Hrs. per fault.

Does not arise in view of (a) above.

Yes. Sir.

and (e) There are 167 telephone connections working in the Modipone Colony. There were 98 complaints booked from November, 2005 to April, 2006 by subscribers of this colony. Out of this, 87 complaints were redressed within 3 days. Only 11 telephones remained faulty for more than 3 days and got redressed within 7 days.

Amendment of Shop and Establishment Act, 1961

2741. SHRICHITTABRATA MAJUMDAR:
SHRITAPAN KUMAR SEN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

whether his Ministry is taking steps to amend the provisions of the Shops and Establishment Act, 1961 to perm it flexible working hours in the IT Sector industries;

if so, whether the Ministry of Labour and/or the Central Trade Union Organisation have been consulted in this regard; and

if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (c) As per information available from the Ministry of Labour and Employment, the Shops and Commercial Establishments Act are enacted and enforced by the State Governments.